

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4356  
ANSWERED ON:19.08.2010  
CIRCULATION OF FAKE GAS CYLINDERS  
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**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the fake gas cylinders are in vast circulation in the country including Delhi;
- (b) if so, the number of such cases unearthed during each of the last three years and the current year;and
- (c) the steps being taken to check the circulation of fake cylinders?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (c): Public Sector Oil Marketing Companies (OMCs) have not reported instances of large scale circulation of fake LPG cylinders in the country. However, there have been some instances when spurious cylinders were detected by the OMCs at the distributors' premises. During the years 2007-08, 2008-09, 2009-10 and April – June, 2010, OMCs have detected 1445 number of spurious cylinders in the country. The year-wise and state-wise details are at Annex.

OMCs are procuring LPG cylinders from cylinder manufacturers who are approved by the Oil Industry Technical Committee (OITC) and have valid manufacturing licences from the Bureau of Indian Standards (BIS) and the Chief Controller of Explosives (CCOE). Strict control is exercised by BIS over the manufacturing process. LPG cylinders procured by OMCs meet the required quality standards.

LPG cylinders received from distributors/ transporters at the bottling plants are mandatorily checked for quality and genuineness to avoid the entry of fake and outlived cylinders in circulation. On detection of sub-standard / spurious cylinders, these are confiscated and thereafter de-shaped / crushed to prevent their re-entry into circulation.

Apart from the legal action which could be taken against any supplier of spurious LPG equipment, in case any distributor is found in possession of spurious equipment or inducts such equipment in the distribution system, Marketing Discipline Guidelines provide, inter-alia, for confiscation of equipment, imposition of fine and recovery at penal rates for the first and second offences and termination of distributorship in the event of a third offence.